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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. No. 2874 of 1997

New Delhi, this 21st day of July, 1998

HON'BLE SHRI R. K. AHOOJA, MEMBER(A)

Smt. Leela
W/o Shri Ram Phal
R/O Netaji Nagar, Cement Godown
Jhuggi No. 43
NEW DELHI. Applicant

By Advocate: Shri U. Srivastava

versus

Union of India through

1. The Director
C P C Doordarshan
Asiad Village Complex
New Delhi-49
2. The Superintending Engineer
Central Purchase & Stores
Doordarshan
Asiad Village
Siri Fort
NEW DELHI Respondents

By Advocate: Shri R.V. Sinha

O R D E R (ORAL)

Hon'ble Shri R. K. Ahooja, M(A)

Heard the learned counsel for the parties.

It is an admitted position that the applicant had worked with the respondents on casual basis between 8.3.95 to 14.7.95 and 13.5.97 to 17.9.97 though the applicant claims that he had worked from 1.3.95 to 1.7.95 and 13.5.97 upto 1.12.97. The applicant seeks a direction that the respondents should consider her for re-engagement.

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2. The respondents in their reply have stated that the applicant had left the work of her own and therefore, she cannot claim for re-engagement.

3. Having ~~enquired~~ ^{enquired} the matter, I consider it appropriate to dispose of this OA at the admission stage itself with a direction to the respondents that in case the applicant applies for re-engagement with the respondents and the work of casual nature is available with them, they may consider the applicant also in preference to outsiders and freshers. It is made clear that the applicant will have no preference over those persons who have already been engaged.

No order as to costs.

R. K. Anoja
(R. K. Anoja)

Member (A)

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